

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**MA No. 3/252/NCLT/AHM/2017  
in Case No. 180/2002 with Case No. 310/2003**

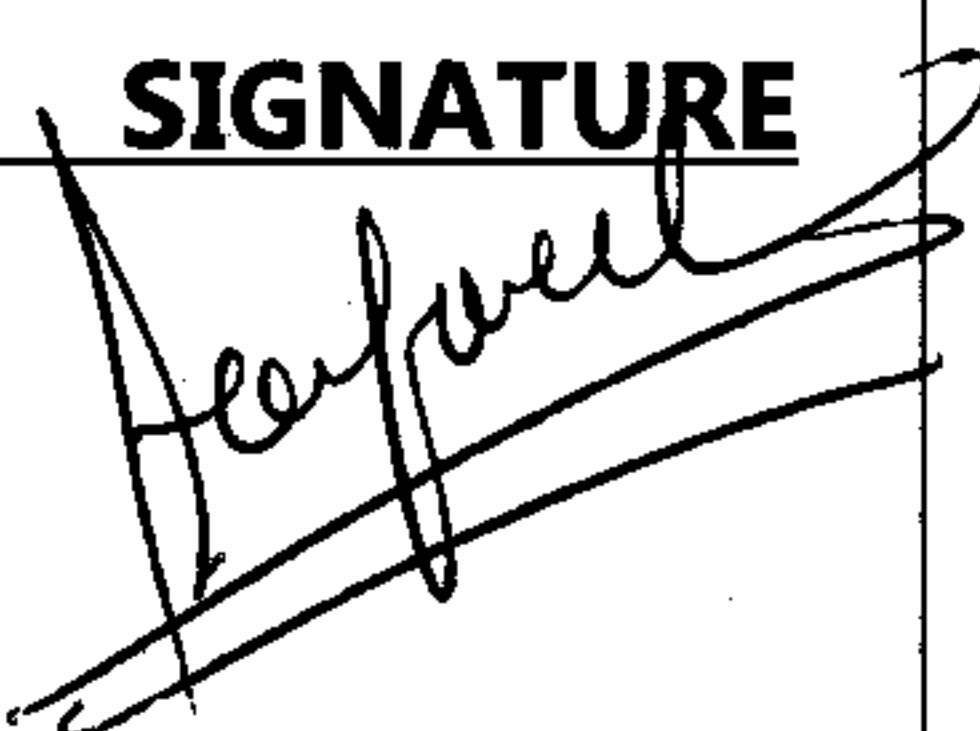
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017**

Name of the Company: Shree Extrusions Ltd.  
V/s.  
Recovery Officer EPFO, Rajkot

Section of the Companies Act: Section 252 of the Insolvency and Bankruptcy  
Code

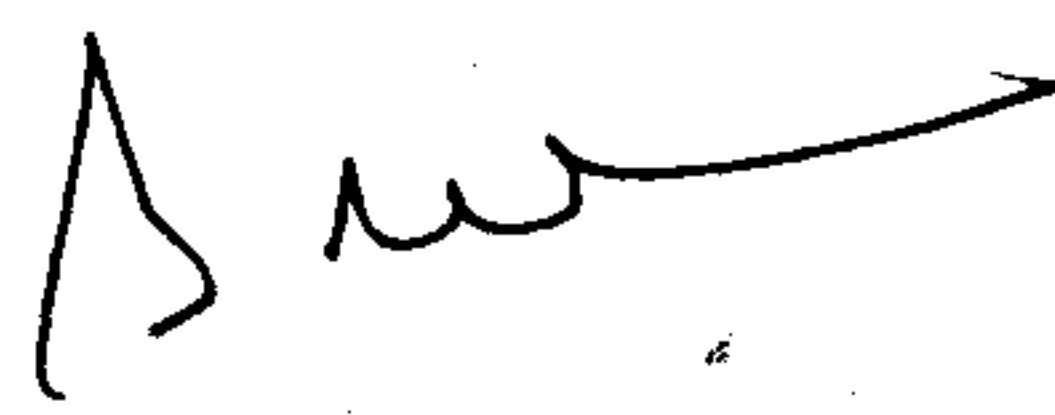
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CA (Adv) HITEN PARIKH	FCA	Petitioner	
2.				

**ORDER**

Learned FCA Mr. Hiten Parikh present for Petitioner. None present for Respondent in MA 3/2017.

To hear on the aspect of implementation of approved resolution.

List the matter on 30.11.2017

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 17th day of November, 2017.